

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.86/(MAH)/2012  
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

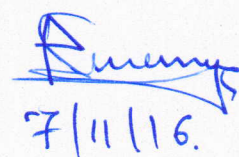
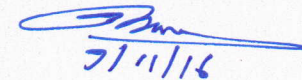
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2016

NAME OF THE PARTIES: Smt. Priti Mansingka

V/s.

M/s. Mansingka Industries Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	PRAVEEN N. SURANGE	Advocate for Petitioner	 7/11/16.
2	Bhawaraj Paj	Manager Respondent No.1	 7/11/16

**ORDER**

**C.P. No. 86/397-398/CLB/MAH/2012**

1. Ld. Counsel from side of the Petitioner and manager of Respondent 1 Company are present.
2. A draft copy of Memorandum of Understanding between the parties is today placed on records. However, Ld. Counsel from the side of the Petitioner informed that the matter is pending in respect of BIFR proceedings, therefore certain compliances regarding transfer of shares and management changes could not take place.
3. Petitioner is seeking three months' time. Time granted.
4. Considering the totality of the circumstances matter is now adjourned to **16.02.2017**.  
Date is duly communicated to both the sides.

Dated: 07.11.2016

sd/-  
Shri M.K. Shrawat  
Member (Judicial)